

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO:II**

**SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL  
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 05.08.2021 AT 12:30 PM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.133/2021 in CP(IB) No.624/7/HDB/2019
NAME OF THE COMPANY	Sew Infrastructure Ltd
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	Sew Infrastructure Ltd
UNDER SECTION	7 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Learned Counsel for Financial Creditor and Learned Counsel for Corporate Debtor appeared via video conference.

Learned Counsel for Financial Creditor submitted that the debt is assigned to ARC and he has instructions to withdraw the matter. Memo has been filed for permission to withdraw the matter. Permission is granted. Hence, **CP 624/7/HDB/2019 is allowed to be withdrawn and stands disposed of alongwith all IAs.**

  
**MEMBER (T)**

**Syamala**

  
**MEMBER(J)**